

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
I.A.No.1 IN SLP(C)No.3635 of 2007**

**MUMMIDI APPARAO (D) TR.LRS.PETITIONER(S)
VERSUS
NAGARJUNA FERTILISERS & CHEM.LTD.& ANR.RESPONDENT(S)**

WITH

I.A.No.1 IN SLP(C)No.3711 of 2007

O R D E R

Heard learned counsel for the parties.

The line in para 1 of the Judgment dated 21st of November, 2008, namely, 'In course of hearing, counsel appearing for the claimants/landholders stated that they accepted the compensation fixed by the High Court and did not wish to challenge the High Court Judgment any longer; hence, SLP (Civil) Nos. 3635 and 3711 of 2007 are dismissed as not pressed" be read as under :-

"In course of hearing, counsel appearing for the claimants/landholders stated that they accepted the compensation fixed by the High Court and did not wish to challenge the High Court Judgment any longer; hence, SLP (Civil) Nos. 3635 and 3711 of 2007 are dismissed."

IAs are disposed of accordingly.

**.....J.
(TARUN CHATTERJEE)**

**.....J.
(AFTAB ALAM)**

**NEW DELHI;
AUGUST 11, 2009.**